

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(12)

OA 1024/2000
OA 1025/2000

New Delhi this 05th day of January 2001.

Hon'ble Shri Govindan S Tampi, Member (A)

OA 1024/2000

Guru Dutt Vashist, Mechanic,
Safdarjung Hospital elec. Div.
CPWD, New Delhi

.....Applicant

(By V N Jha, Advocate)

Versus

Union of India through the

1. Secretary

Min. of Urban Development ,
Nirman Bhawan, Maulana Azad road,
New Delhi

2. The Chief Engineer (Elec.I)

Central Public Works Deptt.
Vidyut Bhawan,
Connaught Place, New Delhi.

3. Sh. V K Mittal,

The Supdt. Engineer (Elec)
DCEC-IV Central Power Works Deptt.
IP Bhawan, New Delhi

4. Sh. V K Jain,

R/o 11/LF Tansen Marg,
New Delhi

.....Respondents

(By Smt. P K Gupta, Advocate)

OA No. 1025/2000

Rajpal Singh, Mechanic,
Safdarjung Hospital, Elec. Div.
CPWD, New Delhi.

.....Applicant

(By Shri V N Jha, Advocate)

Versus

Union of India through the

1. Secretary

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R/o 11/LF Tansen Marg,
New Delhi

.....Respondents

(By Smt. P K Gupta, Advocate)

ORDER (ORAL)

(By Shri Govindan S Tampi, Member(A)):

Heard Shri V N Jha, learned counsel for the applicant and Smt. P K Gupta learned counsel for the respondents in both the cases.

2. On my pronouncing the order in OA 864/2000 in respect of Harijinder Singh, Smt. PK Gupta learned counsel for the respondents indicates that above 2 OAs were also on identical grounds with OA 864/2000 and same order should be issued in respect of this as well.

3. Accordingly ordered. The orders impugned in the above OAs are set aside and remanded to the disciplinary authority with the direction to hold Departmental Enquiry proceedings through an enquiry officer and take the decision in accordance with the law on receipt of the enquiry officer's report and after furnishing the report to the applicants and obtaining their response.

(Govindan S. Tampi)
Member (A)

Patwal/*